



2026:DHC:6658



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010372122026
+ **ARB. A. (COMM.) 58/2026**
SPORTS AUTHORITY OF INDIAPetitioner
Through: Ms. Ginny Jetley Rautray, Mr.
Arnav Tandon, Advs.

versus

SHIV NARESH SPORTS PRIVATE LIMITEDRespondent
Through: Mr. Shashank Ratnoo, Mr.
Divyaveer Singh, Mr. Shantanu
Lakhotia and Mr. Brijesh
Pandey, Advocates.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER(ORAL)

% **13.08.2026**

1. At the outset, learned Counsel appearing for the Respondent has pointed out that the application under Section 9, the reply thereto, and the rejoinder are not annexed to the present proceedings, despite being directly relevant to and forming part of the proceedings in question.
2. At this stage, learned Counsel for the Petitioner seeks leave to withdraw the present appeal with liberty to file again.
3. Leave and liberty is granted as aforesaid.
4. The present appeal is dismissed as withdrawn.

OM PRAKASH SHUKLA, J
AUGUST 13, 2026/at